

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.1714 of 2021

Pramendra Goyal Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : None
For the State : None

Order No.02 Dated- 19.04.2021

The matter is taken up through video conferencing.

No one turns up either on behalf of the petitioner or on behalf of the State.

The petitioner is directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending his arrest in connection with Borio (J) P.S. Case No.366 of 2020 instituted under Sections 175, 379 of the Indian Penal Code and Section 04/54 of the Jharkhand Minor Minerals Concession Rules, 2004, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner was illegally running a crusher plant and was doing the illegal business of mining. Perusal of the record next reveals that the allegation against the petitioner is false. Perusal of the record further reveals that the petitioner has averred in para-11 of the instant bail application that he has no criminal antecedent and in para-14 it has been a averred that the petitioner is ready and willing to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Sahibganj within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.10,000/-(Rupees ten thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Sahibganj in connection with Borio (J) P.S. Case No.366 of 2020 **with the condition that he**

will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/